

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**NEW DELHI**

**Record of Proceedings**

**Petition No. 318/2010**

**Subject** : Determination of transmission tariff of 400 kV D/C transmission line from SUGEN to a point near Gandhar for LILO of one circuit of existing Gandhar - Dehgam 400 kV D/C line for the period from 1.4.2010 to 31.3.2014 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009

**Date of hearing** : 15.5.2012

**Coram** : Shri S. Jayaraman, Member  
Shri M. Deena Dayalan, Member

**Petitioner** : Torrent Power Grid Limited (TPGCL)

**Respondents** : Torrent Power Limited (TPL) & 10 Others

**Parties present** : Shri Samir Shah, TPGL  
Shri K.K. Shah, TPGL

The petition is for determination of transmission tariff for Phase I of the SUGEN project of 400 kV D/C transmission line from SUGEN to a point near Gandhar for LILO of one circuit of existing Gandhar - Dehgam 400 kV D/C line for the period from 1.4.2010 to 31.3.2014.

2. The representative of the petitioner submitted as follows:-

- a) The petition was filed in December 2010 and the additional information sought by the Commission was submitted by it.

- b) Rejoinder to the reply filed by Consumer Protection & Action Committee (Gujarat Pradesh) has been filed.
- c) Gujarat Urja Vikas Nigam Limited (GUVNL), Respondent No.6, submitted that the transmission charges for the asset should be borne only by the beneficiaries of SUGEN generation and not by all the beneficiaries of Western Region. The submissions made by GUVNL regarding sharing of transmission charges are in line with its submissions.
- d) The Investment Approval was accorded by the Committee of Board of Directors on 17.11.2008. As per the Regulations the assets are to be commissioned within 28 months to be eligible for additional return on equity of 0.5%. The phase II of the project was commissioned within 28 months, i.e. on 26.3.2010 and hence the petitioner be allowed additional return on equity of 0.5%. It was also submitted that there was delay in granting approval under section 164 of the Electricity Act, 2003 and the approval was granted on 28.1.2009.

3. The order in the petition was reserved.

**By order of the Commission,**

Sd/-

**(T. Rout)**  
**Joint Chief (Law)**  
**17.5.2012**